



ITEM NO.43+45

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

ITEM 43

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3437/2021

(Arising out of impugned final judgment and order dated 18-12-2020 in CRLA No. 1221/2018 passed by the High Court Of Judicature At Allahabad)

MISHRILAL @ SUGGAN

Petitioner(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

(IA No. 36877/2021 - EXEMPTION FROM FILING O.T.)

ITEM 45

SLP(CRIMINAL) Diary No(s). 39342/2022

(IA No.205446/2022-CONDONATION OF DELAY IN FILING and IA No.205447/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.205448/2022-EXEMPTION FROM FILING O.T.)

Date : 30-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. T. N. Singh, AOR
Mr. Vikas Kumar Singh, Adv.
Ms. Rajshree Singh, Adv.
Mr. Vikram Singh, Adv.
Mr. Sham Chand, Adv.

Mr. Sandeep Kumar Dwivedi, Adv.
Mr. Pradeep Kumar Dwivedi, Adv.
Mr. Raghvendra Upadhyay, Adv.
Ms. Purnima Jain, Adv.
Mr. Vishweshwar Mishra, Adv.
Mr. Satyam Pandey, Adv.
Mr. Abhishek Upadhyay, Adv.
Mr. Rakesh Mishra, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
 Mr. Adarsh Upadhyay, AOR
 Mr. Aman Pathak, Adv.
 Ms. Pallavi Kumari, Adv.
 Mr. Ashish Madaan, Adv.

UPON hearing the counsel the court made the following
O R D E R

Leave granted.

Having heard learned counsel for the parties,
we are of the considered opinion that the
appellant(s) are entitled to be released on interim
bail.

Accordingly, the appellant(s) in both the
matters are directed to be released on bail subject
to such terms and conditions as the trial Court may
deem it fit to impose.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Beena Jolly)
Court Master